

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

COMPANY APPEAL(AT) NO.129 OF 2019

IN THE MATTER OF:

M.N. Pratap Reddy & Anr

Appellants

Vs

Sri Lakshmi Narasimha Mining Co (P) Ltd & Ors

Respondents

For Appellant:- Mr. D. Abhinav Rao, Advocate and Mr GV Rao, CA.

For Respondents: - Mr. Jayant Mehta, Ms Surabhi Limye, Ms Vaishali Kalera, Advocates.

ORDER

04.09.2019 - Let notice be issued to Respondent through speed post. Requisites alongwith process fee, if not filed, by filed by 6th September, 2019. If the appellant provides the email address of the Respondents, let notice be also issued through email. Ms Surbhi Limye, Advocate accepts notice on behalf of Respondent No.2, 3 and 4. No further notice be issued upon them. Reply affidavit be filed within two weeks. Rejoinder, if any, within two weeks thereof.

2. Post the matter for admission on **16th October, 2019**.

(Justice Bansilal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

BM/NN